

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 234/(MAH)/2017
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: M/s. Florence Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
29	Chandrakant Mhadalwar & Madam Gupta	Advocate	

COMMON ORDER

C.S.P. No. 234/230-232/NCLT/MB/MAH/2017
C.S.P. No. 236/230-232/NCLT/MB/MAH/2017
C.S.P. No. 220/230-232/NCLT/MB/MAH/2017
C.S.P. No. 230/230-232/NCLT/MB/MAH/2017
C.S.P. No. 231/230-232/NCLT/MB/MAH/2017
C.S.P. No. 235/230-232/NCLT/MB/MAH/2017
C.S.P. No. 213/230-232/NCLT/MB/MAH/2017
C.S.P. No. 215/230-232/NCLT/MB/MAH/2017
C.S.P. No. 232/230-232/NCLT/MB/MAH/2017
C.S.P. No. 222/230-232/NCLT/MB/MAH/2017
C.S.P. No. 211/230-232/NCLT/MB/MAH/2017

1. The Learned Representative for the Petitioner is present.
2. Reports from the concerned offices are awaited. Hence adjourned.
3. The matter is adjourned to **16th June, 2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 03.05.2017